

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
C.P.(IB)/289(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Kirenj Chhapia (HUF) Throughits Karta Kiren Jayshuklal
Chhapia
V/s.
Amul Industries Private Limited

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Mr. Dhruvit Shah, Advocate

ORDER

Present none for the applicant. Learned Counsel for the respondent submitted that respondent corporate debtor has been admitted in CIRP by Court-2 of this Bench in CP (IB) No. 164 of 2023 vide order dated 08.04.2024.

In view of the above, this petition is rendered infructuous and dismissed accordingly with a liberty to the applicant to approach the concerned IRP/RP for submitting the claims as per law.

However, in case of setting aside order of CIRP or withdrawal of CIRP due to settlement in CP (IB) 164 of 2023, the applicant is liberty to get the petition revived.

Accordingly, **C.P.(IB)/289(AHM)2023** is stand disposed off.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)